

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO 1863 OF 2017 (O&M)

ICICI LOMBARD GENERAL INSURANCE CO. LTD. Appellants

V/s


ROSHANI AND ORS.

..... Respondents

Respondent No. 6: Anil Kumar s/o Puran Lal, resident of village Ghara-Sauniya, Tehsil Mahuwa District Dausa, Rajasthan. (Owner of Mahindra Maximo Mini Van/Magic bearing registration No. RJ-29-TA-1496)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued through publication under Order 5 Rule 20 CPC against him to appear in this Court on 31.01.2023 (A) personally or through someone authorized by law to act for them /him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15.12.2022.


15.12.22
Superintendent (Judicial),
For Registrar (Judicial)

